

S.L. No. 63

BEFORE THE NATIONAL GREEN TRIBUNAL
(Eastern Zone Bench, Kolkata)



ORIGINAL APPLICATION NO. 215/2024/EZ

Ashit Das

.....Applicant(s)

-Versus

State of West Bengal

.....Respondent(s)

STATUS REPORT IN THE FORM OF AFFIDAVIT BY MEMBER SECRETARY,
WEST BENGAL COASTAL ZONE MANAGEMENT AUTHORITY IN PURSUANT
OF THE ORDER OF THE HON'BLE NATIONAL GREEN TRIBUNAL, EASTERN
ZONAL BENCH DATED 28.02.2025

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Filed by:
SIBOJYOTI CHAKRABARTI
Advocate
State of WB.

Advocate,
STATE OF WEST BENGAL
Advocate

23 APR 2025

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BEFORE THE NATIONAL GREEN TRIBUNAL

(Eastern Zone Bench, Kolkata)

ORIGINAL APPLICATION NO. 215/2024/EZ

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Most Respectfully Sheweth

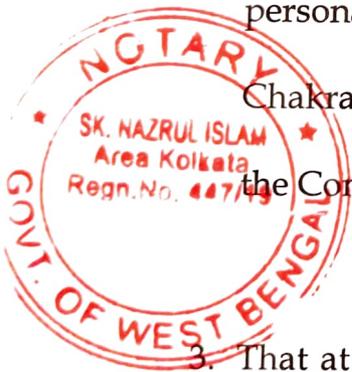
I, Shri P. Mohangandhi, S/o, Shri M Palaniappan aged about 46 years, by occupation service, having office at DD - 24 , Sector-I, Bidhannagar, Kolkata- 700064 hereby solemnly affirm and submit as follows:-



1. That, I am holding the post of Director, Institute of Environmental studies and Wetlands Management, and Member Secretary, West Bengal Coastal Zone Management Authority and I have made myself acquainted with the facts and circumstances of the instant Original Application. I have gone through the documents and reports pertaining to the subject matter of the instant Original Application No. 215/2024, Eastern Zonal Bench. Hence, I am competent to file the present affidavit before this Hon'ble Tribunal.

2. That, this affidavit is being affirmed in pursuant to the solemn Order passed by this Hon'ble Tribunal, Eastern Zonal Bench dated 28.02.2025, wherein the Deponent has been directed to file his personal affidavit within ten days showing as to why Dr. Rajarshi Chakraborty, Environment Officer was not present during the visit of the Committee at site inspection.

3. That at the outset I seek unconditional apology before this Hon'ble Tribunal for non participation of Dr. Rajarshi Chakraborty, Environment Officer representing West Bengal State Coastal Zone Management Authority in the inspection conducted by the



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Committee held on 20.01.2025 due to some miscommunication on the part of both the offices.

4. That it is respectfully submitted before this Hon'ble Tribunal, that vide letter dated 06.03.2025 Additional District Magistrate (LR) & District Land & Land Reforms Officer, Purba Medinipur informed about a visit at the proposed site on 10.03.2025 wherein Dr. Rajarshi Chakraborty, Environment Officer was present. He visited the project site and gave his observations. The revised Inspection Report of the Committee dated 10.03.2025 is annexed herewith and marked as Annexure R/1.

That the reply is true to my knowledge and belief, which I had derived from the office records.

Identified by me ✓
Sibojyoti Chakraborti
Advocate. 23.04.2025
STATE OF WEST BENGAL

[Signature]
DEPONENT



Solemnly Affirmed and
Declared before me U/S 139
CPC, U/S 297 (C) CRPC

[Signature]
Notary
SK. Nazrul Islam
Notary, Govt. of W.B.
Regn. No. 447/19
City Civil Court, Kolkata

23 APR 2025

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VERIFICATION

I, Shri P. Mohangandhi, Director, Institute of Environmental studies and Wetlands Management, and Member Secretary, West Bengal Coastal Zone Management Authority do hereby verify that the contents of the report in the form of affidavit are true to my best of knowledge and belief. No part of the report is false and nothing has been concealed.

*Sc
Adv* [Verified at Kolkata on this 23rd day of April, 2025.

I identified by me
Sibojyoti Chakrabarti
Advocate. 23.04.2025
STATE OF WEST BENGAL

[Signature]
DEPONENT



Report of the Committee constituted by Hon'ble National Green Tribunal, Eastern Zone Bench vide Order dated 28.11.2024 in connection with OA No. 215/2024/EZ in the matter between Ashit Das vs State of West Bengal & Ors.

In compliance with the Hon'ble National Green Tribunal, Eastern Zone Bench Order dated. 28.11.2024, an inspection of the site was conducted on 20.01.2025 & 10.03.2025 at 1.00 PM & 12 noon respectively by the committee constituted by the Hon'ble NGT comprising of the following members:

1. The District Magistrate, Purba Medinipur or his representative not below the rank of Additional District Magistrate (ADM).
2. The Senior Scientist, West Bengal State Pollution Control Board.
3. The Chief Environment Officer, West Bengal State Coastal Zone Management Authority or any senior Officer nominated by him.

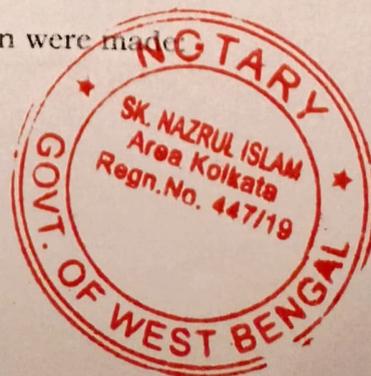
The following officials were present to conduct the enquiry:

1. Dr. Rajarshi Chakraborty, Environment Officer, rep. WBSCZMA(Present on 10.03.2025)
2. Sri N.C Barai, AEE, Haldia R.O.
3. Manas Kumar Roy, R.O, BL&LRO, Ramnagar-I.
4. Sri Asit Kumar Giri, R.I, Talgachari-2 Gram Panchayat.
5. Sri Sakti Ranjan Dey, Staff, Office of the BL&LRO, Ramnagar-I.

Date and time of enquiry: 20.01.2025 at 01 p.m to 2 p.m. & 10.03.2025 from 12 noon onward

Place of enquiry: LR Plot no. 446, 453 and 446/455 of Mouza- Tajpur, JL No. 244, PS- Ramnagar, Dist- Purba Medinipur.

During enquiry the following observation were made



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1. It appears that the nature and character of the land in question has been changed by one Mr. Sudip Ghosh, S/o- Lt. Sagar Ghosh, address- 304 C/2, Bagmari Road, Kolkata 700054, violating the provision of section 4C of the WBLR Act, 1955 by constructing a Hotel/Resort namely 'Relax Resort'.
2. Location -

Sl. No.	Points/Corner	Latitude	Longitude
1	A	21.647284 ⁰ N	87.629743 ⁰ E
2	B	21.64713 ⁰ N	87.62922 ⁰ E
3	C	21.647375 ⁰ N	87.629776 ⁰ E
4	D	21.647391 ⁰ N	87.629731 ⁰ E
5	E	21.647919 ⁰ N	87.629585 ⁰ E
6	F	21.647974 ⁰ N	87.62931 ⁰ E
7	G	21.648517 ⁰ N	87.629253 ⁰ E
8	H	21.648498 ⁰ N	87.629167 ⁰ E

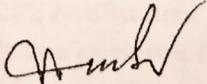
3. It reveals that Plot no. 446 and 453 are recorded in favour of Sudip Ghosh, S/o- Sagar Ghosh vide LR Khatian no. 1876 of Mouza- Tajpur.
4. A notice under section 4C (5) of the WBLR Act had been issued for restoration of the land in question. The copy of the same had also been forwarded to Officer in Charge, Mandarmani Police Station.
5. The Hotel is orange category having 31 rooms, two Kitchens, a Swimming Pool and a Restaurant with sitting capacity 40 persons. Waste water generated from room washing, kitchen, utensil washing and toilet was finally discharged to soak pit without any treatment. Solid waste in being disposed through panchayet vat as reported by the unit representative. The Hotel already started its activity as reported by the hotel representative.



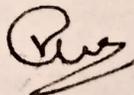
6. At the time of inspection, the hotel representative could not produce any documents including approved sanction building plan issued by competent authority.
7. As per Coastal Regulation Zone (CRZ) Notification, 2011, the project lies in CRZ II. There is no existing building or road between the project site and the sea.
- As per CRZ Notification, 2011 and office Memorandum F. No. IA3 12/1/2022 IA.III dated 26.04.2022, for development of any beach resort or hotel in CRZ II area, the project proponent is required to apply at State Coastal Zone Management Authority for its recommendation.
- As per office records, no application has been received at the West Bengal Coastal Zone Management Authority for the project till the date of field visit.
8. As per water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 every hotel unit must obtain permission (CTE/CTO) from West Bengal Pollution Control Board (WBPCB). The Hotel in question could not produce the same. Waste water should be discharged outside the unit premises after proper treatment in ETP. Solid waste should be disposed as per Solid Waste Management Rules, 2016.

The copy of the enquiry report prepared by Block Land and Land Reforms Officer, Ramnagar-I and the copy of the enquiry report submitted by West Bengal Pollution Control Board are annexed here to and marked as 'Annexure A1(Colly.)'.


Dr. Rajarshi Chakraborty,
Environment Officer,
Environment Department,
Representating WBSCZMA


Senior Engineer and Incharge
Haldia Regional Office

SISIR MONDAL
Environmental Engineer
Haldia Regional Office
West Bengal Pollution Control Board


Additional District Magistrate
And
District Land and Land Reforms Officer
Purba Medinipur.





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*all
M.M.
Bey*

Government of West Bengal
Office of the Block Land Reforms Officer
Ramnagar-I, Purba Medinipur
Email ID:- blrramnagarone@gmail.com

Memo No. 59 / Ram-I/25

Date:- 22/01/2025.

To,
The Additional District Magistrate (LR)
&
District Land & Land Reforms Officer,
Purba Medinipur.

632

Sub.- Submission of Investigation Report

- Ref.- 1) His office Memo No. 21/NGT/215/2024/EZ dated 14.01.2025; &
- 2) Order dated 28.11.2024 as passed by Hon'ble National Green Tribunal (Eastern Zone Bench, Kolkata) in O.A. No.215/2024/EZ

Sir,

With reference to the subject matter captioned above, it is to inform that as per your kind direction and in compliance of the order passed by Hon'ble National Green Tribunal, an onsite field enquiry has been caused on 20.01.2025 at about 01:00 PM by the undersigned with the presence of one Revenue Officer & the concerned Revenue Inspector, and also with the presence of the Assistant Engineer Sri Sisir Kumar Mandal being the representative of Haldia Regional Office of the W.B. Pollution Control Board and representative of West Bengal State Pollution Control Board; though no representative remained present on behalf of West Bengal State Coastal Zone Management Authority on the suit land comprising of LR Plot No. 446, 453, & 446/455 of the Mouza- Tajpur, JL No. 244.

(Copy enclosed & Marked as Annexure- R-1.)

It is revealed from the enquiry that the nature and character of the subject land has been changed by one Mr. Sudip Ghosh, S/O Lt. Sagar Ghosh, Address- 304 C/2, Bagmari Road, Kolkata-700054, violating the provision of Section 4C of the WBLR Act, 1955 by making a concrete construction of a hotel/resort named **Relax Resort**.

It is also submitted that the said hotel/resort is located on the sea beach distant of almost 30 meter from High Tide Line in south-west Latitude 21.647216 degree, Longitude 87.62921 degree, and in south-east Latitude 21.647284 degree, Longitude 87.629743 degree, and in north-east Latitude 21.648498 degree, Longitude 87.629167 degree, and in north-west Latitude 21.647936 degree, Longitude 87.62936 degree. The subject land is situated in the CRZ mouza. This is also a violation of CRZ Notification.

(Copy enclosed & Marked as Annexure- R-2).

It is further submitted that a notice had already been issued against Sudip Ghosh, S/O Lt. Sagar Ghosh U/S 4C(5) of the WBLR Act, 1955. The same has also been forwarded to the B.D.O. Ramnagar-I Dev. Block, and the Officer-in-Charge, Mandermoni Coastal Police Station. **(Copy enclosed & Marked as Annexure- R-3)**. Also an Action taken report has also been submitted to your good self. **(Copy enclosed & Marked as Annexure- R-4)**.

This is submitted for favour of your kind perusal.

Encl.- As stated above.

*To
Delivision Balu
ph, prep up to
S. Anvadi, R.O.
but this to
you hold
Th...*

Yours faithfully,
22.1.25

Block Land & Land Reforms Officer,
Ramnagar-I,
Block Land & Land
Reforms Officer,



10

Government of West Bengal
Office of the District Land & Land Reforms officer
Purba Medinipur

Vill.- Ganapatnagar :: P.O.- Uttar Sonamui :: P.S.- Tamluk :: Dist.- Purba Medinipur :: PIN- 721648

Memo. No.: 21 / NGT/215/2024/EZ :: Dated: 14 / 01 / 2025

To

1. The Chief Environment Officer,
West Bengal State Coastal Zone Management Authority,
IESWM, DD-24, Sector-I, Salt Lake, Kolkata- 700064
2. Sri Sisir Kr. Mondal, Environment Engineer,
In charge of Haldia Regional Office of the W.B. Pollution Control Board and
representative of
West Bengal State Pollution Control Board,

Sub: to carry out inspection on different sites as mentioned by the
applicant in OA No.- 215/2024/EZ

Ref: Order dated- 28.11.2024 as passed by the Hon'ble National Green
Tribunal(Eastern Zone Bench,Kolkata) in OA No.- 215/2024/EZ

Sir,

You are hereby informed that in order to comply with the order dated 28.11.2024 as specified under reference, an onsite investigation will be held on 20th January, 2025 at 11 am onwards over the plots as mentioned in the instant Original Application. (Mouza- Tajpur, J.L. No.- 244, Bata-446, Dag No. 446, 455 & 453).

Therefore, he is requested to turn up physically or through his nominated representative on that very day.

The solemn Order dated- 28.11.2024 in connection with OA No.- 215/2024/EZ is enclosed herewith for ready reference.

Encl: As stated


Additional District Magistrate (LR)
District Land & Land Reforms Office
Purba Medinipur



11

K-2

GOVERNMENT OF WEST BENGAL
OFFICE OF THE DISTRICT MAGISTRATE & COLLECTOR
PURBA MEDINIPUR
(Confidential Section)

03228-263098 (office)

03228-263500 (fax)

e-mail: dmpurb@gmail.com

ORDER

WHEREAS in pursuance to orders of the Hon'ble High Court, Calcutta dated 27.02.2009 and 29.08.2008 in WP No. 6965(W) of 2007 stating -

"in the interest of justice, we now direct that there shall be no construction activity at all by anybody, within the Coastal Regulation Zone as defined with regard to the areas in and around Mandarmoni beach areas."

concerned local authorities as well as the police authorities to ensure that the orders passed today are enforced",

it is directed that all concerned should ensure compliance of the order of the Hon'ble High Court, Calcutta and take all necessary administrative and legal steps to ensure that no violation of the order of the Hon'ble High Court, Calcutta takes place.

WHEREAS, District Magistrate & Collector, Purba Medinipur vide no. 252(2)/C dated 25.06.2010 had already issued necessary instructions to take necessary steps and lodge FIR and make arrest of the people involved in the construction activities where construction is taking place in violation of the order of the Hon'ble High Court, Calcutta.

WHEREAS, it has been reported that some illegal construction in the areas within Coastal Regulation Zone in Tajpur and Alampur Mouza under Ramnagar PS is also taking place, therefore same necessary steps shall also be taken in the Tajpur & Alampur mouzas of Tajpur areas to stop violation of any CRZ provisions.

THEREFORE, it is hereby directed that NO Gram Panchayat / Panchayat Samiti / Digha Sankarpur Development Authority shall pass / approve any building plan or issue any NOC for construction of any hotel, resorts, guest house, holiday home, restaurant or any other building or shall issue trade license for carrying out any business in hotel, resorts, guest house, holiday home, restaurant etc. in the mouzas of Mandermoni (JL No. 245), Silampur (JL No. 246), Sonamui (JL NO. 282), Dadanpatrabar (JL No. 284), Mani (JL No. 285) and Dakshin Purushottompur (JL No. 286) mouzas of Mandarmoni area of Ramnagar Police Station and Tajpur and Alampur (JL No. 241) mouzas of Ramnagar Police Station in Tajpur areas. If any building plan / permission / or NOC for construction has already been issued after the date of above mentioned order it shall be immediately cancelled by the concerned Gram Panchayat / Panchayat Samiti or DSDA.

Block Land & Land Reforms Officer, Ramnagar-I & Ramnagar-II Block shall also ensure that no conversion of land for commercial activities and / or for creation of resorts, hotels, holiday homes, guest houses, etc. in these mouzas is allowed by them. If any new construction or conversion has taken place or is taking place without conversion of land as per rules, necessary action to lodge FIR against the owner of land and owner and manager of such resorts, hotel, guest house, restaurant, holiday home, guest house under the provision of West Bengal Land Reforms Act shall be taken immediately.

It is directed that Sub-Divisional Magistrate, Contai may exercise his magisterial power by issuing prohibitory orders under section 144 CrPC and to prohibit movement of construction materials beyond



that no movement of construction materials, construction equipments, earth moving equipments etc. take place.

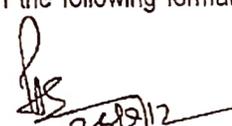
It is further directed that Superintendent of Police, Purba Medinipur may issue necessary instructions to concerned police authorities to ensure that strong action is taken on the FIR lodged for violation of order of the Hon'ble High Court, Calcutta and Provisions of CRZ rules and for violation of West Bengal Land Reforms Act and action is taken in the quickest and most effective manner. He is further directed to ensure that the prohibitory order imposed by the Sub-Divisional Magistrate, Contai regarding movement of construction materials, equipments etc. is also enforced strictly.

No authority like Gram Panchayat / Panchayat Samiti / Digha Sankarpur Development Authority, Block Land & Land Reforms Officers shall approve any building plan; issue NOC for construction and / or issue any trade licence, conversion certificate, etc. without seeing whether the applicant has obtained the clearance / approval / NOC from the West Bengal State Coastal Zone Management Authority (WBSCZMA).

Block Land & Land Reform Officer, Ramnagar-I & Ramnagar-II are directed to lodge FIR by name against the owner / manager of such premises and building / structure where violation takes place or has taken place after the order of Hon'ble High Court.

Superintendent of Police, Purba Medinipur and Sub-Divisional Magistrate, Contai (in ANNEXURE-A) and Executive Officers of Ramnagar-I & II Panchayat Samities and Pradhan, Kalindi and Talgachari-II GPs are also requested to submit monthly report to the undersigned in the following format (ANNEXURE-B) as annexed.

Encl: As stated.


26/9/12
District Magistrate
Purba Medinipur

Memo. No. 399(12) /C.

Dated: 26.09.2012

Copy forwarded for information and compliance to the :-

- 1) Superintendent of Police, Purba Medinipur.
- 2) Sub-Divisional Officer, Contai, Purba Medinipur.
- 3) Sub-Divisional Police Officer, Contai, Purba Medinipur.
- 4) Savapati, Ramnagar-I / Ramnagar-II, Panchayat Samiti, Purba Medinipur.
- 5) BDO, Ramnagar - I & II, Panchayat Samities
- 6) Block Land & Land Reforms Officer, Ramnagar-I / Ramnagar-II, Purba Medinipur.
- 7) Pradhan, Kalindi / Talgechhia-2 Gram Panchayat, Purba Medinipur.
- 8) Officer-in-Charge, Ramnagar Police Station, Purba Medinipur.


District Magistrate
Purba Medinipur

Memo. No. 399(12)/1(6) /C

Dated: 26.09.2012

Copy forwarded for kind information to the :-

1. Land Reforms Commissioner & Principal Secretary, Land & Land Reforms Deptt., Kolkata.
2. Principal Secretary, Urban Development, Govt. of West Bengal, Kolkata.
3. Principal Secretary, Govt. of West Bengal, Environment Deptt., Kolkata.
4. PS to the Hon'ble MIC, Tourism, Govt. of West Bengal, Kolkata.
5. PS to the Hon'ble MIC, Environment, Govt. of West Bengal, Kolkata this has reference to the discussion held in the meeting on 03.09.2012.



13

GOVERNMENT OF WEST BENGAL
OFFICE OF THE DISTRICT MAGISTRATE & COLLECTOR
PURBA MEDINIPUR
(Confidential Section)

03228-263098 (office)

03228-263500 (fax)

e-mail: dmpurb@gmail.com

No. 102

/C

Dated: 26.02.2013

ORDER

This order is being issued in continuation of the order no. 399(12)/C dated 26.09.2012

WHEREAS it has been seen that in the mouzas of Mandermoni (JL No. 245), Silampur (JL No. 246), Sonamui (JL No. 282), Dadanpatrabar (JL No. 284), Mani (JL No. 285) and Dakshin Purushottampur (JL No. 286) mouzas of Mandermoni areas of Ramnagar Police Station and Tajpur and Alampur (JL No. 241) mouzas of Ramnagar Police Station in Tajpur areas, still some violations of undertaking construction are taking place

For the sake of clarification, it is clarified that even if any authority (Gram Panchayat Panchayat Samiti / DSDA) had approved any building plan whatsoever, at any point of time, that does not authorize and give the clearance / NOC / permission for undertaking or starting the construction work without obtaining the "conversion certificate from the concerned BL&LRO / SDL&LRO / DL&LRO under WBLR Act and also does not grant permission / clearance / NOC from the CRZ regulation point of view. The clearance / NOC / approval from CRZ has to be obtained from WBSCZMA.

Therefore, if any violation of starting or undertaking construction in any plot of land without obtaining requisite conversion certificate from appropriate authority, the responsibility shall lie with the BL&LRO of the concerned Panchayat Samiti for lodging an FIR under the provision of LR Act.

Where the construction has been started or being undertaken or being started on any plot of land within aforementioned mouzas which falls under CRZ area, in violation of the provisions of the CRZ Notification, 2011 takes place, the Block Development Officer of concerned Block shall lodge an FIR under section 15 for violation of provision of Environment (Protection) Act, 1986.

Concerned BL&LRO and BDO shall lodge an FIR separately under different provision of law applicable as explained above by name against the owner of the plot, Owner / Manager of the Hotel / Resort who is undertaking illegal construction and all other men and staff engaged in such illegal activities.

Superintendent of Police, Purba Medinipur is requested to take necessary and effective steps against such violations as per provisions of law.



26/2/13
District Magistrate
Purba Medinipur

2.4.13



Government of West Bengal
Office of the Block Land Reforms Officer
Ramnagar-I, Purba Medinipur
Email ID:- bllroramnagarone@gmail.com

Memo No. 521/Ram-I/24

Date:- 11/11/2024.

Notice U/S 4C(5) of the W.B.L.R. Act, 1955

To,
Mr. Sudip Ghosh,
S/O Lt. Sagar Ghosh,
304 C/2, Bagmari Road,
Kolkata-700054.

It is revealed from the enquiry report caused by the officials of the undersigned that the nature-character of the below mentioned land has been changed caused by you violating the provision of Section 4C of the W.B.L.R. Act, 1955 by making a concrete construction probably of a hotel or resort.

You are immediately directed to stop any further construction work.

In this regard, you are hereby directed to appear before the undersigned and show cause within seven (07) days from receiving this notice; why legal notice under Section 4D of the said Act will not be taken against you for violation of the provisions of Section 4C of the W.B.L.R. Act, 1955, failing which action will be taken as per law.

-: Schedule of Land :-

Name of the Mouza	J.L. No.	LR Plot No.
Tajpur	244	446, 453, & 446/455


11.11.24.
Block Land & Land Reforms Officer,
Ramnagar-I,
Purba Medinipur.

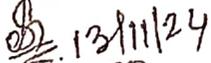
Memo No. 521/1(3)/Ram-I/24

Date:- 11/11/2024

Copy forwarded to :-

1. The Additional District Magistrate (LR) & District Land & Land Reforms Officer, Purba Medinipur, for kind perusal.
2. The Block Development Officer, Ramnagar-I Dev. Block, for kind perusal.
3. The Officer-in-Charge, Mandermoni Coastal Police Station, for taking necessary action.




13/11/24
RECEIVED
Copy Not Verified
Date: 13/11/24
By: Officer & Executive Officer
Mandermoni Coastal Police Station




11.11.24.
Block Land & Land Reforms Officer,
Ramnagar-I.
Block Land & Land Reforms Officer,
Ramnagar-I.

received
New Delhi
11.11.24



15

Government of West Bengal
Office of the Block Land Reforms Officer
Ramnagar-I, Purba Medinipur

Email ID:- bllroramnaqarone@gmail.com

Memo No. 536/Ram-I/24

Date:- 12/11/2024.

To,
The Additional District Magistrate (LR)
&
District Land & Land Reforms Officer,
Purba Medinipur.

Sub.:- Action Taken Report

Ref.:- His office Memo No. 5796/DL & LRO/PM/24 dated 11.09.2024.

Sir,

With reference to the subject matter captioned above, it is to inform that as per your kind direction, a field enquiry has been caused by one Revenue Officer & concerned Revenue Inspector on the below mentioned land schedule. It is revealed from the enquiry report caused by the officials of the undersigned that the nature-character of the below mentioned land has been changed caused by one Mr. Sudip Ghosh, S/O Lt. Sagar Ghosh, Address- 304 C/2, Bagmari Road, Kolkata-700054, violating the provision of Section 4C of the W.B.L.R. Act, 1955 by making a concrete construction probably of a hotel or resort.

It is further submitted that he is immediately directed to stop any further construction work. Also he is directed to appear before the undersigned and show cause within seven (07) days from receiving the said notice already issued against him U/S 4C(5) of the W.B.L.R. Act, 1955; why legal notice under Section 4D of the said Act will not be taken against him for violation of the provisions of Section 4C of the W.B.L.R. Act, 1955, failing which action will be taken against him as per law (Copy enclosed).

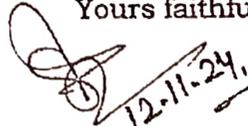
-: Schedule of Land :-

Name of the Mouza	J.L. No.	LR Plot No.
Tajpur	244	446, 453, & 446/455

This is submitted for favour of your kind perusal.

Yours faithfully,

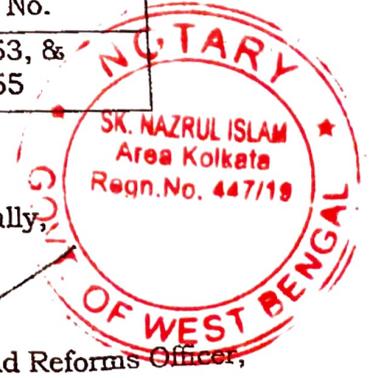
Enclo.:- As stated above.


12-11-24
Block Land & Land Reforms Officer,

Ramnagar-I.

Block Land & Land

Reforms Officer,
Ramnagar-I,
Purba Medinipur



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পশ্চিমবঙ্গসরকার
অতিরিক্ত জেলাশাসক ও জেলা ভূমি ও ভূ
মিসংস্কার আধিকারিকের করণ
পূর্বমেদিনীপুর
গনপতিনগর, পোস্ট-উত্তর সোনামুই,
খানা: তমলুক, পিননং: ৭২১৬৪৮
(ভূমি ও ভূমিসংস্কার ও উদ্বাস্ত,
ত্রাণ ও পুনর্বাসন দপ্তর)



Government of West Bengal
Office of the Additional District Magistrate &
District Land & Land Reforms Officer,
Purba Medinipur
At -Ganapatnagar, PO-Uttar Sonamui, PS
Tamluk ; Dist : Purba Medinipur Pin :721648
(Land & Land Reforms & Refugee,
Relief & Rehabilitation Dept.)
Phone No: 03228- 262127
Email: dllropm1@gmail.com

Memo no. 286/NGT/2024

Date :22.04.2025

To
The Additional Chief Secretary,
Environment Department,
Govt.of West Bengal.

Subject: Report of the Committee constituted by the Hon'ble N.G.T., Eastern Zone.

Ref: OA no. 215/2024/EZ in the matter of Asit Das -Vs.- The State of West Bengal & Ors.

Respected Sir,

Pursuant to the order dated 28.11.2024 passed by the Hon'ble National Green Tribunal, Eastern zone Bench in connection with OA no. 215/2024/EZ in the matter of Asit Das -Vs.- The State of West Bengal & Ors., the report of the committee constituted by the Hon'ble Court is submitted for your kind perusal.

Yours faithfully,

Additional District Magistrate
&
District Land & Land Reforms Officer,
Purba Medinipur.

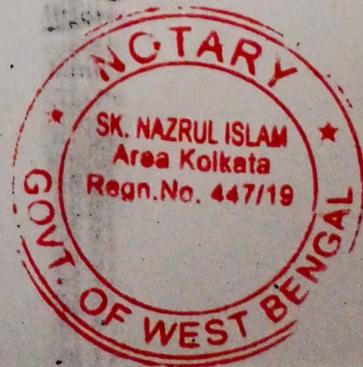
Memo no. 286(1)/NGT/2024

Date :22.04.2025

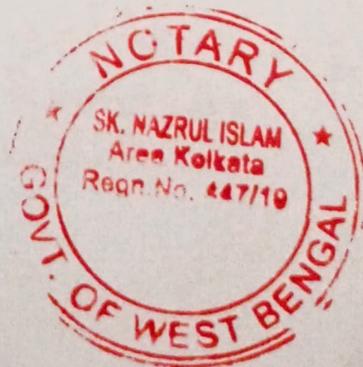
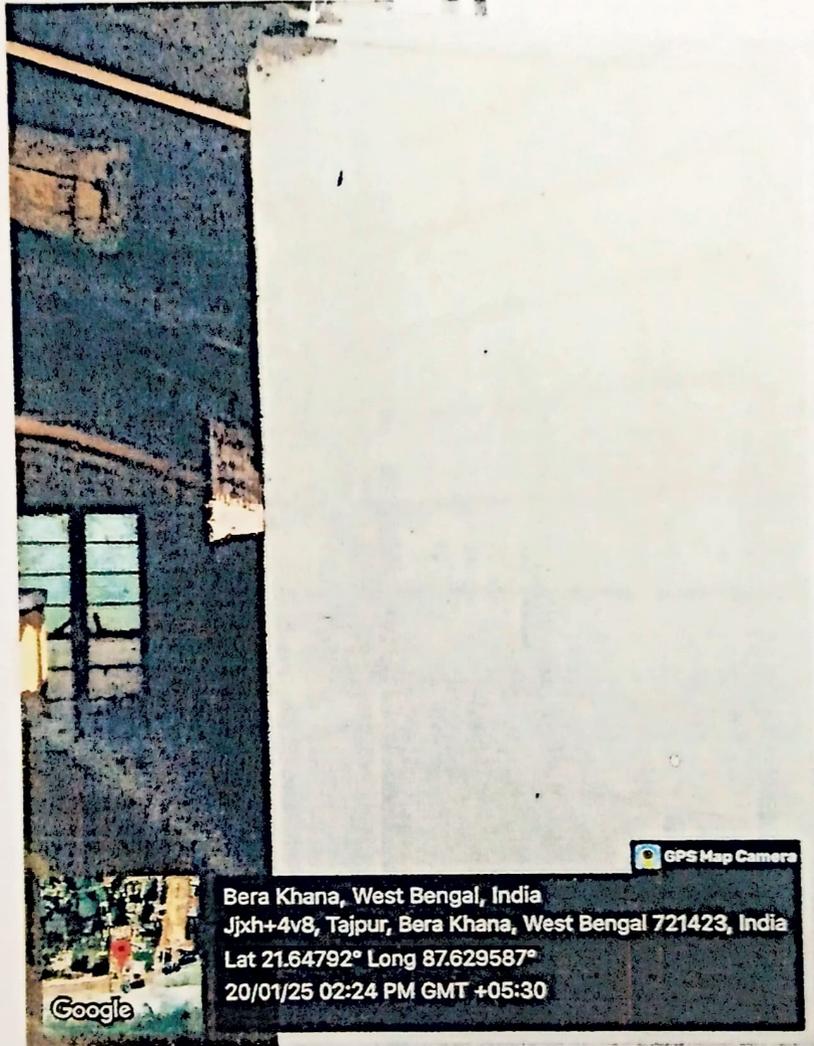
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1. C.A. to District Magistrate, Purba Medinipur.

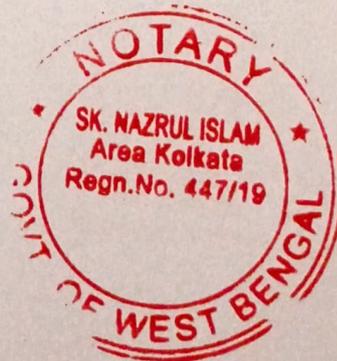
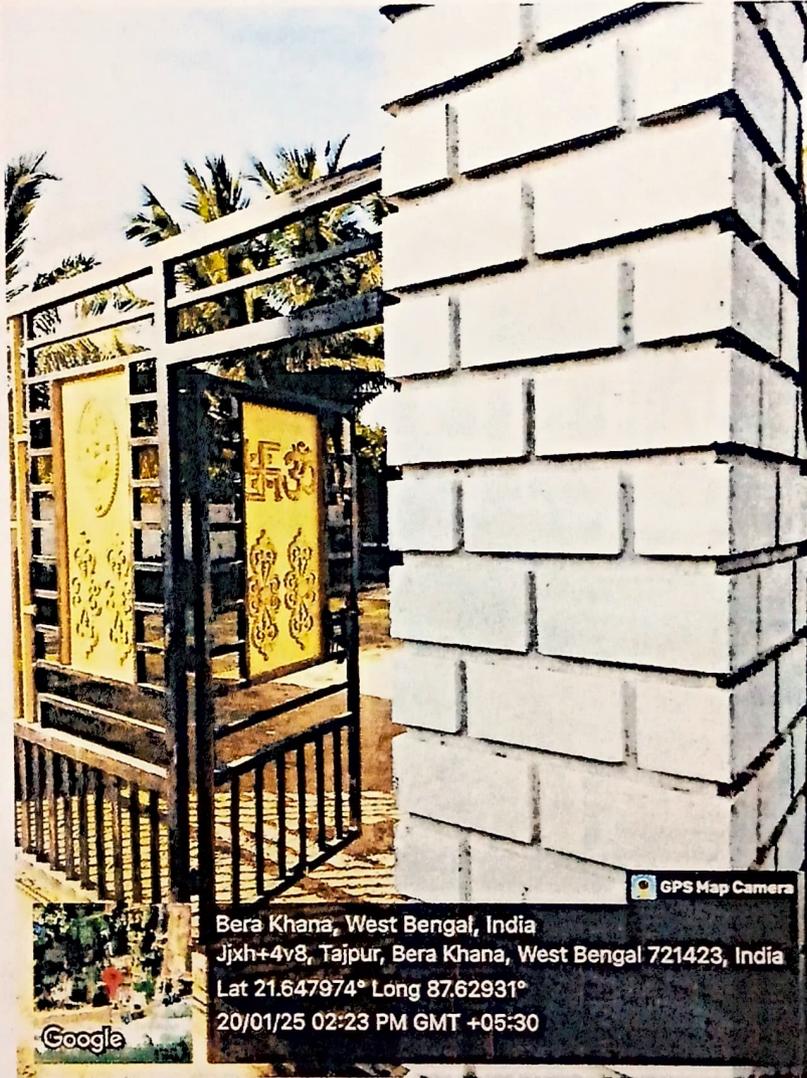
Additional District Magistrate
&
District Land & Land Reforms Officer,
Purba Medinipur.



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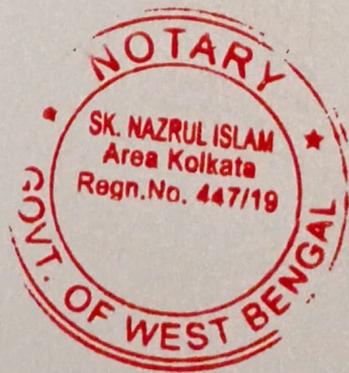
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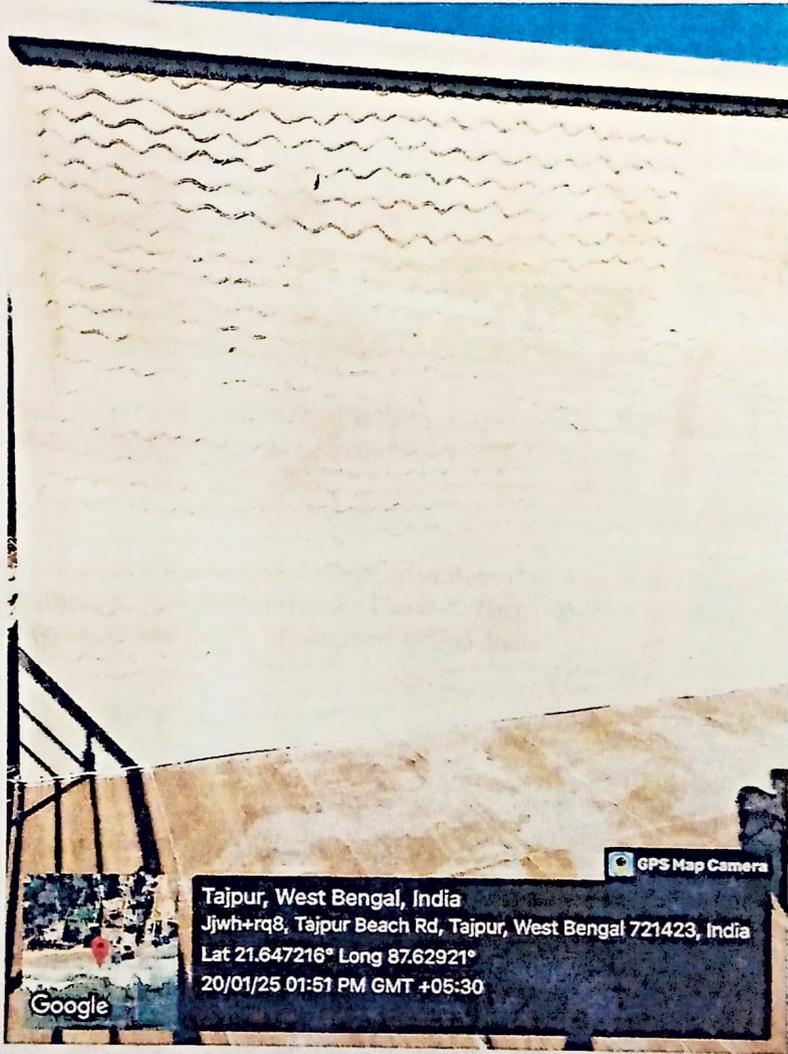
Google

GPS Map Camera

Contai, West Bengal, India
Jjwh+rvq, Contai, West Bengal 721423, India
Lat 21.647284° Long 87.629743°
20/01/25 01:55 PM GMT +05:30



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WEST BENGAL POLLUTION CONTROL BOARD
(Department of Environment, Govt. of West Bengal)
Haldia Regional Office
Raghunathchak, P. O. – Barhghasipur, P. S. – Bhabanipur
Dist - Purba Medinipur, Pin – 721 657
☎ (03224) 291293 / 291294

Memo No.: 681 – 954 / WPB (HRO) – M / 2002 (Part – 1) Date: 27 01 / 2025

To

The Additional District Magistrate (LR) & District Land & Land Reforms Officer
Vill – Ganapatiagar, P. O. – Sonamui
P. S. – Tamluk, Dist – Purba Medinipur – 721 648

- Ref.: a) As per the order of Hon'ble NGT, Eastern Zone Bench, Kolkata, vide
Original Application No.: 215 / 2024 / EZ dated 28.11.2025
b) Your Office vide memo no. 21 / NGT / 215 / 2024 / EZ dated 14.01.2025

Sub.: Inspection report of M/s Relax Resort, Vill – Tajpur, P. O. – Bodhra, P. S. –
Mandarmoni Coastal, Dist – Purba Medinipur, Pin - 721423

Sir,

In reference to above, enclosed please find an Inspection Report of M/s Relax Resort, Vill –
Tajpur, P. O. – Bodhra, P. S. – Mandarmoni Coastal, Dist – Purba Medinipur, Pin -
721423, for your information and favour of necessary action also.

Yours faithfully,


Environmental Engineer & In-charge
Haldia Regional Office

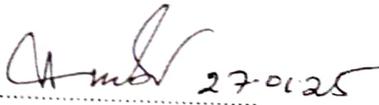
Enclosure: As stated above

Memo No.: 681(1) – 954 / WPB (HRO) – M / 2002 (Part – 1) Date: 27 / 01 / 2025

Copy forwarded for information to:

The Officer-on-Special-Duty (O & E Cell), West Bengal Pollution Control Board, Paribesh
Bhawan, 10A, Block - LA, Sector – III, Bidhan Nagar, Kolkata-700 106, for your kind
information please.




Environmental Engineer & In-charge
Haldia Regional Office

SISIR MONDAL
Environmental Engineer
Haldia Regional Office
West Bengal Pollution Control Board

INSPECTION REPORT

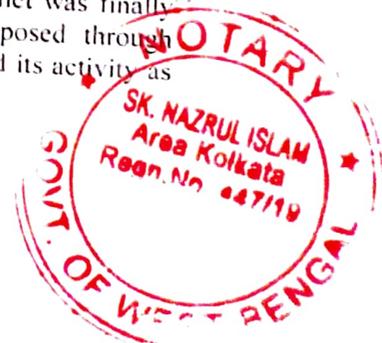
1. Name & Address of the Unit : M/s Relax Resort
Vill – Tajpur, P. O. – Bodhra
P. S. – Mandarmoni Coastal
Dist – Purba Medinipur, Pin - 721423
2. Name of the Police Station : Mandarmoni Coastal
3. Date & Time of Inspection : 20.01.2025 during 01:00 p. m. to 02:00 p. m.
4. Name of Inspecting Officer : N. C. Barai; AEE, Haldia R. O.
Representatives of District Magistrate, Purba Medinipur
a) Sri Manas Kumar Roy – RO of BL & LRO,
Ramnagar – I Block
b) Sri Asit Kumar Giri – RI of Talgachari – 2 gram
panchayet under BL & LRO, Ramnagar – I Block
c) Sri Sakti Ranjan Dey – Gr. D of BL & LRO,
Ramnagar – I Block
5. Representatives met with : Sri Subal Maity – Manager of the unit
6. Status of NOC / CFO : At the time of inspection, the unit representative was
unable to produce any CTE / CTO of the State Board
7. Inspection reference : a) As per the order of Hon'ble NGT, Eastern Zone
Bench, Kolkata, vide Original Application No.: 215 /
2024 / EZ dated 28.11.2025
b) A letter from Additional District Magistrate (LR) &
District Land & Land Reforms Officer, Purba
Medinipur vide memo no. 21 / NGT / 215 / 2024 / EZ
dated 14.01.2025
8. Observation :

As per the Hon'ble NGT, Eastern Zone Bench, order dated 28.11.2024, the inspection should be carried out by constituting a Fact Finding Team comprising of

- i) The District Magistrate, Purba Medinipur or his representative
- ii) Senior Official of WBPCB
- iii) Chief Environment Officer, West Bengal State Coastal Zone Management Authority (WBSCZMA) or any Senior Officer nominated by him

But during inspection, no representative from WBSCZMA was present. Therefore, inspection was carried out by representatives of DM, Purba Medinipur and WBPCB.

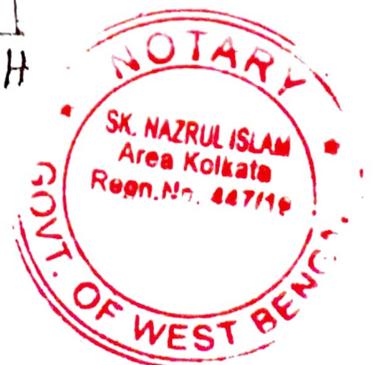
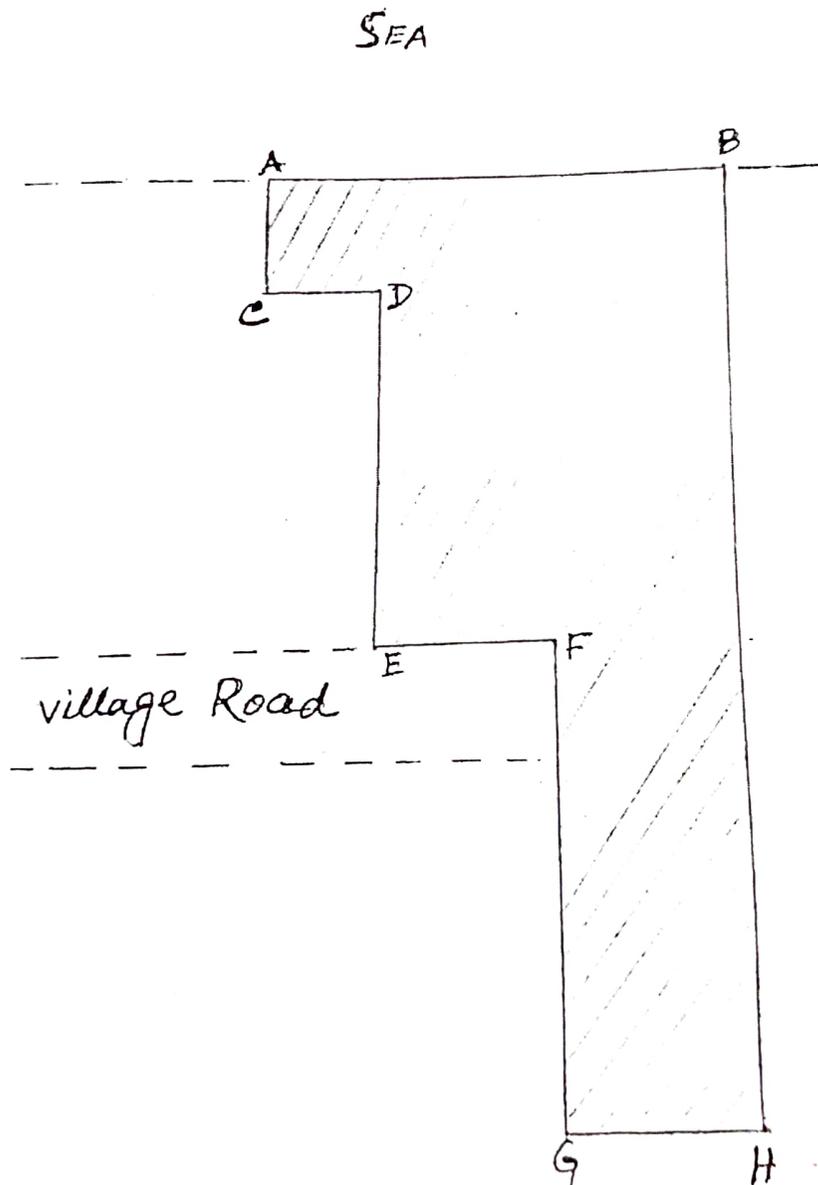
This is an Orange category hotel with 31 nos. of room, two kitchens in two separate buildings, a swimming pool and restaurant with seating capacity of about 40 persons. Individual stack of height of about 20 feet from ground level was attached with each kitchen. Waste water generated from room washing, kitchen, utensil washing and toilet was finally discharged to soak pit without any treatment. Solid waste is being disposed through panchayet vat as reported by the unit representative. The hotel already started its activity as reported by the hotel representative.



At the time of inspection, the hotel representative could not produce any documents including approved sanction building plan issued by competent authority.

The unit hotel / resort is located at the sea shore of Bay of Bengal. As far as location is concern, it is very difficult to say violation of CRZ rule 2011 and its amendment time to time or not. It may be mentioned that similar type of construction / hotel was also found within the close proximity of this hotel.

Therefore, longitude and latitude of every corner of the unit premises were taken. An identical figure of unit premises was made which is not in scale as given below:



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Longitude and latitude of each corner of the unit premises is given in table below:

Sl. No.	Points / Corner	Latitude	Longitude
1.	A	21.647284 ^o N	87.629743 ^o E
2.	B	21.64713 ^o N	87.62922 ^o E
3.	C	21.647375 ^o N	87.629776 ^o E
4.	D	21.647391 ^o N	87.629731 ^o E
5.	E	21.647919 ^o N	87.629585 ^o E
6.	F	21.647974 ^o N	87.62931 ^o E
7.	G	21.648517 ^o N	87.629253 ^o E
8.	H	21.648498 ^o N	87.629167 ^o E

9. Remarks:

- As per the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, every hotel unit must obtain permission (CTE / CTO) from West Bengal Pollution Control Board (WBPCB). However, the hotel in question could not produce the same.
- Waste water should be discharged outside the unit premises after proper treatment in ETP.
- Solid waste should be disposed as per the Solid Waste Management Rules 2016.
- The unit must take permission from WBSCZMA immediately as per CRZ rules 2011 and its amendment time to time.

N. C. Barai
27/01/2025
.....
(N. C. Barai)
AEE, Haldia R. O.

